

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No: TDL/021/2014**

Subject : Application for grant of Inter-State trading license to RJ Power (India)

Date of hearing : 21.8.2014

Coram : Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S.Bakshi, Member

Petitioner : RJ Power (India)

Parties present : Ms. Swita Bankoti, Advocate for the petitioner  
Shri Vivek Kumar, RJ Power

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present application has been filed under sub-section (1) of Section 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 as amended from time to time, for grant of Category `III` licence for inter-State trading in electricity in whole of India. The Commission noted that the petitioner had filed special balance sheet as on 27.1.2014 as per amended regulations. Learned counsel for the petitioner sought permission to file current audited balance sheet of the petitioner.

2. The Commission allowed the petitioner to file current audited balance sheet on affidavit by 29.8.2014.
3. The Commission directed that the due date for filing current audited balance sheet should be strictly complied with failing which the same will not be taken note of.
4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)